

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SINGLE PRINCIPAL BENCH**

**ITEM No.3**  
**TA (Co. Act)- 45(PB)/2023**

**IN THE MATTER OF:**

Ajay Kishore Merchant & Ors.

.... Petitioner/Applicant

v.

Damos Trading Company Private Limited

.... Respondent

**Order Under Rule 16(d) NCLT , 2016**

**Order delivered on 12.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Ishan Ravindranath, Adv. (Appearance not marked)

For the Respondent : None appeared.

**ORDER**

Ld. Counsel Mr. Ishan Ravindranath appeared through VC on behalf of the Applicant and sought time to prepare a detailed chart on the array of parties and the reason for seeking transfer in the two cases for clarity.

In the meantime, it is noted that none appeared on behalf of the Respondent on the previous occasion and even today there is no representation. Since there is no representation, Respondent is proceeded ex-parte.

At request and with consent of the parties, list the matter for a physical hearing **on 26.04.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**